THE UTTAR PRADESH ZILA PARISHADS (ALPAKALIK VYAVASTHA) ADHINI YAM, 1977

[U. P. Acr No. 15 of 1977]

(As passed by the Uttar Pradesh Legislature)

An ACT

to provide for certain temporary arrangements for the Administration of the Zila Parishads of the State.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhiniyam, 1977.

Short title.

p. Act no. per 1961. 2. (1) With effect from the 10th day of August, 1977, the provisions of the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961 (hereinafter referred to as the said Adhiniyam), shall, for a period of one year or until the re-constitution of the Zila Parishads under section 22 of the said Adhiniyam, whichever is earlier, have effect in relation to each of the Zila Parishads subject to the following provisions, namely:—

Temporary provisions regarding administration of Zila Parishads.

- (a) notwithstanding anything in the said Adhiniyam, the Adhyaksha, Upadhyaksha and members of the Zila Parishad shall cease to hold their respective offices;
- (b) all powers, functions and duties of the Zila Parishad, its Adhyaksha, Upadhyaksha and Committees shall be vested in and be exercised, performed and discharged by the District Magistrate and the District Magistrate [including the person or authority to whom the District Magistrate delegate his power under clause (c)] shall be deemed in law to be the Zila Parishad, Adhyaksha, Upadhyaksha or the Committee, as the occasion may require;
- (c) subject to any general or special orders of the State Government, the District Magistrate may in respect of all or any of the powers conferred on him by the last preceding clause delegate, subject to such conditions as he may think fit to impose, the powers so conferred, to any person or authority to be specified by him in that behalf;
- (d) the State Government may from time to time by notification make such incidental and consequential order for the removal of any difficulty as may appear to it to be necessary or desirable for any of the foregoing and connected purposes.
- (2) Every notification issued under clause (d) of sub-section (1) shall, as soon as may be after it is issued, be laid before each House of the State Legislature while it is in session, for a total period of not less than thirty days extending in its one session or more than one successive sessions, and shall unless some later date is appointed, take effect from the date of its publication in the Gazette, subject to such modifications or annulments as the two Houses of the Legislature may during the said period agree to make, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.
- 3. Where the powers, functions and duties of the Adhyaksha of a Zila Parishad vested in the District Magistrate under clause (b) of sub-section (1) of section 2 of the Uttar Pradesh Kshettra Samitis and Zila Parishads (Alpakalik Vyavastha) Act, 1970 and he continued to exercise, perform and discharge such powers, functions and duties after the reconstitution of the Zila Parishad then anything done by the District Magistrate in the exercise, performance or discharge of the powers, functions and duties of Adhyaksha till the election of a new Adhyaksha shall be deemed to be validly done as Adhyaksha of the Zila Parishad as if the State Government had appointed him to discharge the functions of the Adhyaksha under the provisions of Chapter II of the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961.

Validation.

Repeal and savings.

4. (1) The Uttar Pradesh Zila Parishads (Alpakalik Vyavastha) Adhyadesh, 1977, is hereby repealed.

U.P. Ord nance no. of 1977

(2) Notwithstanding such repeal anything done or any action taken under the said Adhyadesh shall be deemed to have been done or taken under this Act as if this Act were in force at all material times.

ग्राज्ञा से, कैलाश नाथ पोयल, सचिव।